

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2021 (through video conference)
(26.7.2021 to 30.7.2021)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.7.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	293/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Doyang Hydro Electric Plant (75 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
	2.	232/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Doyang Hydro Electric Plant (75 MW of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
	3.	218/GT/2019	NLCIL	Petition for approval of Generation tariff for Andaman NLC Solar Power Station I - 20 MW (2X10 MW (AC) -solar PV power projects integrated with 8MWhr BESS) in South Andaman.
	4	111/GT/2020	NLCIL	Petition for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal Power Station II Expansion from 1.4.2019 to 31.3.2024
	5	367/GT/2020	NLCIL	Petition for fixation of trued up tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal Power Station II Expansion Unit II (250 MW) for the period from the actual CoD i.e. 22.4.2015 for Unit II and from 5.7.2015 for the Station (Unit-I and Unit-II) (2x 250 MW) to 31.3.2019
	6	146/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dulhasti Power Station.
	7	284/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station.
	8	438/GT/2020	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period from 1.4.2019 to 31.3.2024.
	9	451/GT/2020	NTPC	Petition for revision of tariff of Korba STPS Stage-I&II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	10	486/GT/2020	NTPC	Petition for approval of tariff of Korba Super Thermal Power Station Stage-I&II(3x200+3x500 MW)for the period from 1.4.2019 to 31.3.2024
	11.	395/GT/2020	NTPC	Petition for revision of tariff of Korba STPS Stage-III (1x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	12.	419/GT/2020	NTPC	Petition for approval of tariff of Korba Super Thermal Power Station Stage-III(500MW)for the period from 1.4.2019 to 31.3.2024.
	13.	569/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Bokaro Thermal Power Station, Unit III (210 MW).
	14.	573/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Durgapur Steel Thermal Power Station (2 x 500 MW).
30.7.2021 Friday	1.	725/MP/2020	POSOCO	Petition filed in compliance to CERC's order in Petition No. 61/MP/2019 dated 27.1.2020, whereby it has directed

At 10.30 A.M. Miscellaneous Petitions				POSOCO to file the petition before commission with all the facts of case for commission to take the appropriate action <i>(On admission)</i> .
	2.	720/MP/2020	CGPL	Petition under Sections 61, 63, 79 and 94 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to order dated 31.1.2019 in Petition No.2/SM/2019. <i>(On admission)</i>
	3.	722/MP/2020	AP(41)PL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1 <i>(On admission)</i> .
	4.	723/MP/2020	APMPL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1 <i>(On admission)</i> .
	5.	498/MP/2020	GMRKEL	Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the Order dated 4.2.2020 in Petition No. 115/MP/2019 including directions to State Load Despatch Centre, Odisha to comply with directions in said Order and directions for payment of amounts due to GKEL.
	6.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	7.	110/TD/2021	RUPL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	8.	114/TD/2021	SAPL	Petition for grant of Inter State Trading License - Category V to Shubheksha Advisors Private Limited.
	9	127/TD/2021	RSSPL	Petition for Surrender of Category IV Trading License
	10.	468/MP/2019	MRPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 17 of the power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and M.P. Power Management Company Limited and power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation.
	11.	149/MP/2019	PSEPL	Petition under Section 79 (1)(b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and

				extend the timeline for fulfilment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's project.
12	156/MP/2014	APL		Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana BijliVitrans Nigam Limited/ Dakshin Haryana BijliVitrans Nigam Limited and Adani Power Limited (<i>Remanded by APTEL</i>)
13.	246/MP/2018	BHPL		Petition for declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line in terms of the order dated 10.5.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015.
14.	13/MP/2021	PSITL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri.
15.	162/MP/2020	Sree Cement		Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 & 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of Sole Arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13.(b) of the Agreement dated 31.10.2014 .

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)
26.7.2021